

Classes who have no shelter of their own to live in ; and

(b) if so, the details of the scheme and when it will be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) and (b). There are two housing schemes in operation for Scheduled Castes, Scheduled Tribes and other Backward Classes—(i) subsidies for construction of houses under the State Plan schemes with Central assistance ; and (ii) grants-in-aid given to the State Governments for housing of Sweepers and Scavengers under the Centrally Sponsored scheme ; this supplements the Slum Clearance Scheme and the Low Income Group Housing and Urban Development. Centrally, the cost of construction of a house has been fixed at Rs. 1,200 and in exceptional cases at Rs. 1,600 at the discretion of the State Government. In the hill areas bordering the Himalayas, the cost of construction has been fixed at Rs. 2,000/-. Out of this, 75% of cost is given as subsidy and the balance is borne by the beneficiary by way of cash, labour or material etc. Assistance is also given for purchase of house-sites which ranges between Rs. 200/- to Rs. 500/- per site.

पश्चिम बंगाल में रेलवे सम्पत्ति को क्षति

2186. श्री नाथू राम अहिरवार : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन महीनों में पश्चिमी बंगाल में समाज विरोधी हिंसक तत्वों द्वारा नष्ट की गई रेलवे की सम्पत्ति का मूल्य कितना है ;

(ख) उक्त अवधि में कितने व्यक्ति मारे गये ; और

(ग) रेलवे सम्पत्ति की रक्षा करने तथा हिंसा को रोकने के लिये सरकार ने क्या प्रभावशाली कार्यवाही की है ?

रेलवे मन्त्री (श्री नन्दा) : (क) 1,853 रुपये ।

(ख) 2 व्यक्ति ।

(ग) नून और व्यवस्था बनाये रखने की जिम्मेदारी राज्य सरकार की है, अतः पश्चिम बंगाल सरकार का ध्यान अराजकता की घटनाओं की ओर विशेष रूप से दिलाया गया है, जिसमें रेलों पर बुरा प्रभाव डालने वाली हिंसा की घटनाएँ भी शामिल हैं । उक्त सरकार से अनुरोध किया गया है कि वे इन घटनाओं की रोकथाम के लिए आवश्यक कदम उठावें ।

रेल सम्पत्ति की हिफाजत करने और इस प्रकार की स्थितियों से निबटने में राज्य पुलिस की सहायता करने के लिये रेलवे सुरक्षा दल/रेलवे सुरक्षा विशेष दल के कर्मचारी अधिकाधिक संख्या में तैनात किये जा रहे हैं । राज्य पुलिस और अन्य संबंधित प्राधिकारियों से सक्रिय सहयोग प्राप्त करने के लिए उनके साथ निकटतम सम्बन्ध रखा जा रहा है । रेल सम्पत्ति को क्षति पहुँचाने अथवा बर्बाद करने पर कठोर दण्ड की व्यवस्था करने के लिए संसद में एक विधेयक भी पेश किया गया है ।

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12 09 hrs.

RE : PUBLICATION OF EXPUNGED MATTER

अध्यक्ष महोदय : कल श्री ज्योतिर्मय बसु ने जो रिमार्क्स किये, वे इस हाउस के खिलाफ थे, चेयर के खिलाफ थे और क्या कुछ नहीं कहा, जब उन्हें वापस लेने के लिये कहा गया, तो उन की तरफ से मि० गोपालन ने रिप्लेट किया । उसके बाद मैं ने कहा कि वह एक्सपंज किया जाएगा । लेकिन आज मुझे यह देखकर बड़ी हैरानी हुई कि बहुत से अखबारों में वह वैसा का वैसा ही आया है । तो मुझे आपसे यह निवेदन करना है कि इस सिलसिले में क्या करना चाहिये या क्या नहीं करना चाहिए ।

DR. RAM SUBHAG SINGH (Buxar) :  
Because it pertains to the privilege of the

House can we refer it to the Privileges Committee ?

श्री रवि राय (पुरी) : आप चेतावनी दे दीजिए ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, जब आप किसी चीज को एक्सपंज करते हैं तो यह पता नहीं लगता है कि एक्सपंज कर रहे हैं या नहीं कर रहे हैं । दूसरी बात यह है कि एक्सपंज करने में बहुत देर की जाती है ।

अध्यक्ष महोदय : जब यहाँ पर यह कहा जाता है कि इस बात को एक्सपंज किया जायेगा तो प्रेस का यह फर्ज हो जाता है कि उसको न छापें । ... (व्यवधान) ... इस सिलसिले में प्रेस से मिलूंगा । ... (व्यवधान) ...

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Yesterday, what you said was not very clear. After Mr. Gopalan withdrew the remarks on his behalf, when you said 'I expunge it', it was not clearly known what you said. There was such a confusion which might be responsible for this.

MR. SPEAKER : After Mr. Gopalan's assurance I clearly said that everything, the remarks against the House, against the Chair and so many others would be expunged. I think they should have tried to know which parts were expunged. Anyway that has come. I shall just convey this ; I do not want to take any action, but I shall bring it to their notice.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI JAGHU RAMAIAH) : I also propose that it be sent to the Committee. It is objectionable to publish what has been expunged ; you should send for them and warn them.

श्री रवि राय : आगे चलकर ऐसा नहीं होना चाहिए, इतना बह देना ही काफी होगा । ... (व्यवधान) ...

श्री रणधीर सिंह (रोहतक) : अगर

एक्सपंज नहीं हुआ तो यह हमारा कुसूर है । एक्सपंज नहीं हुआ इसलिए उन्होंने छाप दिया ... (व्यवधान) ...

श्री अटल बिहारी वाजपेयी : भविष्य में कार्यवाही से कुछ निकालें तो उसको बिल्कुल स्पष्ट और असंदिग्ध शब्दों में कहा जाना चाहिए । मुझे भी शक था कि आपने निकाला या नहीं । ... (व्यवधान) ...

अध्यक्ष महोदय : मि० गोपालन ने कहा तो मैंने उसको एक्सप्ट कर लिया और उसके बाद कहा कि यह प्रोसीडिंग का पार्ट नहीं बनेगा । ... (व्यवधान) ...

SHRI NATH PAI (Rajapur) : You have put the matter in proper perspective. Nothing further should be done in the matter. We do not want any further action. Let the matter rest there... (Interruptions.)

MR. SPEAKER : There is no question of admonishing. I shall meet them and I shall explain to them.

SHRI S. M. BANERJEE (Kanpur) : Whenever there is commotion in the House, it becomes impossible to understand what is happening... (Interruptions) Yesterday, it was so difficult. I am a very vigilant Member but I did not hear that it was expunged. When Mr. Gopalan said something, I thought he was expressing regret on behalf of Mr. Basu and that you had kindly accepted it. I did not hear your remarks about the expunction. Secondly, I want to point out to you that in such matters, when we want to say something and when you say that they should not go into the proceedings it becomes difficult for the Members to know in the hula-bala whether they had been expunged... (Interruptions)

श्री रणधीर सिंह : ये दोनों तरफ की हांक रहे हैं । ये खुद गाली देने वालों में से होते हैं । कल मैंने खुद यह कहा था कि वे इन शब्दों को विद्वा कर और एपालोजी टेन्डर करें । लेकिन वह चीज तो एक्सपंज हुई नहीं इसलिए अखबारों में छप गई । ... (व्यवधान) ...

[श्री रणधीर सिंह]

मुश्किल यह है कि जो आदमी गाली देता है उसके कान आप नहीं खींचते हैं। ... (शब्द-घान)... ये खुद गाली देने वालों में से हैं इसलिए आप इनको मत सुनिये। ... (शब्द-घान)...

MR. SPEAKER : Order, order. I must admit I was rather very lenient and tolerant yesterday. I later on wondered why I was so lenient and tolerant yesterday really. I have been extremely lenient yesterday and I really wonder how it happened.

श्री स० मो० बनर्जी : कम से कम ये चीज साफ हो जानी चाहिये कि क्या चीजें प्रेस में जायेंगी और क्या नहीं जायेंगी। ... (शब्दघान)...

MR. SPEAKER : Mr. Banerjee, please sit down. You are speaking much against my request. Yes, Mr. Yajra Datt Sharma.

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12.17 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Delay in release of Tariff Commission's Report on price of art-silk yarn

श्री यशदत्त शर्मा (अमृतसर) : मैं अवि-लम्बनीय लोकमहत्त्व के निम्नलिखित विषय की और वैदेशिक व्यापार मन्त्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वे इस बारे में एक वक्तव्य दें :

'नकली रेशम के भागे के मूल्य के बारे में प्रशुल्क आयोग के प्रतिवेदन के प्रकाशन में तथा उसके मूल्य के नियंत्रण और वितरण हेतु एक निकाय गठित करने में हुए विलम्ब तथा इसके फलस्वरूप नकली रेशम उद्योग में उत्पन्न हुआ कठिन संकट ।'

THE MINISTER OF FOREIGN TRADE (SHRI L. N MISHRA) : Mr. Speaker, Sir,

In view of complaints regarding high prices of all types of man-made fibres and yarns the Government of India requested the Tariff Commission in July, 1968 to examine the price structure of all types of man-made fibres and yarns. The Tariff Commission was subsequently requested to submit an interim report on the price structure of viscose filament yarn and staple fibre as the detailed enquiry was expected to take some time. The Commission submitted the interim report in April, 1969. It being an interim report, was not made public on receipt of this report, the Textile Commissioners held discussions with yarn producers and weavers resulting in both the parties coming voluntarily to a mutual agreement covering price and distribution. This agreement had initially a tenure of six months from 1st August, 1969 to 31st January, 1970. It has since been extended upto the end of December, 1970. The voluntary agreement is reported to have worked, by and large satisfactorily.

The final report of the Tariff Commission on viscose and acetate filament yarn and staple fibre was received by the Government on the 10th of April, 1970.

As the report of the Commission requires decisions not merely on price and distribution but also on matters of developmental, fiscal and technical nature, it had to be referred to different departments, including Technical and Financial Advisers, of the Government for advice.

Much of this work is over and it is now Government's endeavour to finalise its decision on this report as early as possible.

Government is aware that there has been some rise in the market price of the free sale yarn which represents 45% of the production. Apart from the effect of seasonal rise in demand, the major cause for this appears to be the lock out in one of the rayon producing units located in West Bengal which produces about 13% of the total rayon yarn in the country. I believe it has now resumed working. Another unit, in U. P. which was said to be having some difficulties in reaching full production is now reported to have overcome them. The situation should, therefore, considerably improve in the near future. I have also asked the yarn producers not to create artificial scarcities by diverting